Public Announcement under Regulation 15 (1) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011

Open Offer for Acquisition of upto 24,31,884 Equity Shares from the shareholders of Advik Laboratories Ltd. ("Target Company"), a company incorporated and registered under the Companies Act, 1956 and having its registered office at 138, Roz- Ka- Meo Industrial Area, Sohna, Gurgaon – 122103, Haryana by Omkam Pharmaceuticals Private Limited ("Acquirer"), a company incorporated and registered under the Companies Act, 1956 and having its registered office at 702, Arunachal Building, 19, Barakhamba Road, Connaught Place, New Delhi- 110001, Delhi

1. Offer details

- Size: 24,31,884 Equity Shares constituting 26% of the Paid up Share Capital of the Target Company
- Price/ consideration: Rs. 5/- for each equity share of the Target Company
- Mode of payment (cash/ security): Cash
- Type of offer (Triggered offer, voluntary offer/ competing offer etc): Triggered Offer

2. Transaction which has triggered the open offer obligations (Underlying Transaction)

Details of underlying transaction						
Type of Transaction (direct/ indirect)	**Mode of Transaction (Agreement/ Allotment/ market purchase)**	**Shares / Voting rights acquired/ proposed to be acquired**		**Total Consideration for shares /VRs acquired (Rs.)**	**Mode of payment (Cash/ securities)**	**Regulation which has triggered**
		Number	**% vis a vis total Equity / voting capital**			
Direct	Share Purchase Agreement dated June 20, 2012 to acquire 24,84,837 Equity Shares from the persons belonging to promoter and promoter group (hereinafter referred to as **"Sellers"**)	24,84,837	26.57%	1,24,24,185	Cash	3(1) and 4 of SEBI (SAST) Regulations, 2011.

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3. Acquirer

Details	Acquirer	Total
Name of Acquirer(s)	Omkam Pharmaceuticals Private Limited	-
Address	702, Arunachal Building, 19, Barakhamba Road, Connaught Place, New Delhi-110001, Delhi.	-
Name(s) of persons in control /promoters of acquirers	Mr. Peeyush Kumar Aggarwal Mrs. Seema Aggarwal Mr. Atul Aggarwal Mr. Varun Aggarwal	-
Name of the Group, if any, to which the Acquirer belongs to	-	-
Pre Transaction shareholding • Number • % of total share capital	NIL	NIL
Proposed shareholding (*)after the acquisition of shares which triggered the Open Offer	25,20,821 Equity Shares (26.95%)	25,20,821 Equity Shares (26.95%)
Any other interest in the TC	NIL	NIL

For the purpose of this Offer, there is no Persons Acting in Concert with the acquirer.

*The proposed shareholding includes 35,984 Equity Shares held by Mr. Peeyush Kumar Aggarwal, promoter of the Acquirer Company.

4. Details of selling shareholders, if applicable

Name	Part of Promoter/promoter group (Yes/ No)	Details of shares/ voting rights held by the selling shareholders			
		Pre Transaction		Post Transaction	
		Number	%	Number	%
Varinder Kumar Jain	Yes	15,12,846	16.18	NIL	N.A.
Advik Finance & Properties Pvt Ltd	Yes	8,45,747	9.04	NIL	N.A.
J C Ashok	Yes	100	0.00	NIL	N.A.
Ramesh Jain	Yes	200	0.00	NIL	N.A.
Aditya Jain	Yes	5300	0.05	NIL	N.A.
Kumud Jain	Yes	1,20,664	1.29	NIL	N.A.
Total		**2484837**	**26.57**	**NIL**	**N.A.**

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5. Target Company

- **Name:** Advik Laboratories Ltd. having its registered office at 138, Roz- Ka- Meo Industrial Area, Sohna, Gurgaon – 122103, Haryana
- **CIN:** L74899HR1994PLC038300
- **Exchanges where listed:** At present, the shares of the Target Company are listed at BSE Limited and Ahmedabad Stock Exchange Limited.

6. Other details

- The Detailed Public Statement pursuant to this Public Announcement and which carries all such other information of the offer including the detailed information on the offer price, detailed information on the Acquirer, detailed information on the Target Company, detailed reasons for the offer, statutory approvals for the offer, delisting option, details of financial arrangement, other terms of the offer, conditions to the offer etc. shall be published in all editions of one English national daily newspaper, all editions of one Hindi national daily newspaper and one Marathi language daily newspaper – Mumbai edition. The Detailed Public Statement shall be published on or before June 27, 2012.
- The Acquirer undertakes that it is aware of and shall comply with all obligations under the SEBI (SAST) Regulations, 2011.
- The Acquirer has adequate resources and has made firm financial arrangements for financing the acquisition of the Equity Shares under the Offer, in terms of Regulation 25(1) of the SEBI (SAST) Regulations.

Issued by
MANAGER TO THE OFFER

Corporate Professionals
WHERE EXCELLENCE IS LAW

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SEBI Regn. No: INM000011435

On behalf of
Omkam Pharmaceuticals Private Limited *(Acquirer)*
Sd-
(Authorised Signatory)

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Place: New Delhi
Date: June 20, 2012